

FORM A PUBLIC ANNOUNCEMENT

**[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/s RAVI CRANES AND MOVERS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	RAVI CRANES AND MOVERS LIMITED
2.	Date of Incorporation Of Corporate Debtor	03/07/1995
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Register Of Companies (ROC) - Hyderabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74999TG1995PLC020915
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	PLOT NO.9, MODEL COLONY, HYDERABAD TG 000000 IN
6.	Insolvency commencement date in respect of Corporate Debtor	26/09/2022 (Order copy made available on 07/10/2022)
7.	Estimated date of closure of insolvency resolution process	24/03/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mummaneni Vazra Laxmi IBBI/IPA-001/IP-P00919/2017-2018/11526
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.G-2, ENCEE Residency, Nagarjuna Nagar Colony, Yellarreddyguda, Hyderabad 500073 Email id: emailtolak@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com
11.	Last date for submission of claims	20/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor M/s. RAVI CRANES AND MOVERS LIMITED on 26/09/2022 (Order copy made available on 07/10/2022).

The creditors of M/s. RAVI CRANES AND MOVERS LIMITED, are hereby called upon to submit their claims with proof on or before 20/10/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mummaneni Vazra Laxmi
Interim Resolution Professional, Ph:9848448727

Date :08-10-2022
Place:Hyderabad